## Court No. - 48

Case :- WRIT - B No. - 2066 of 2023

Petitioner: - Shamsuddin

Respondent :- State Of U.P. And 7 Others

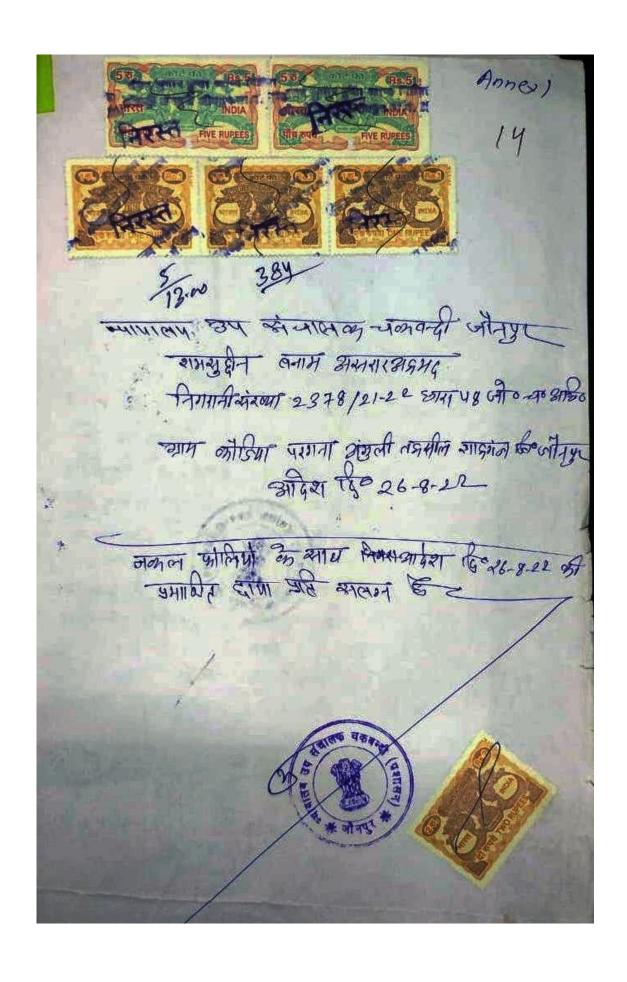
Counsel for Petitioner: - Najam Uz Zaman Khan, Mashhood

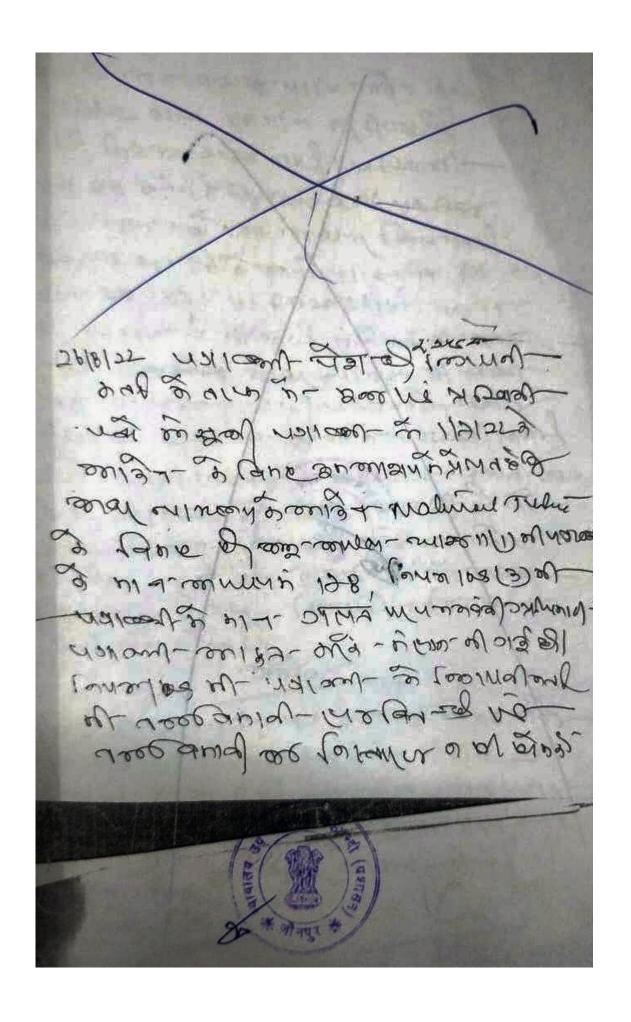
**Abbas** 

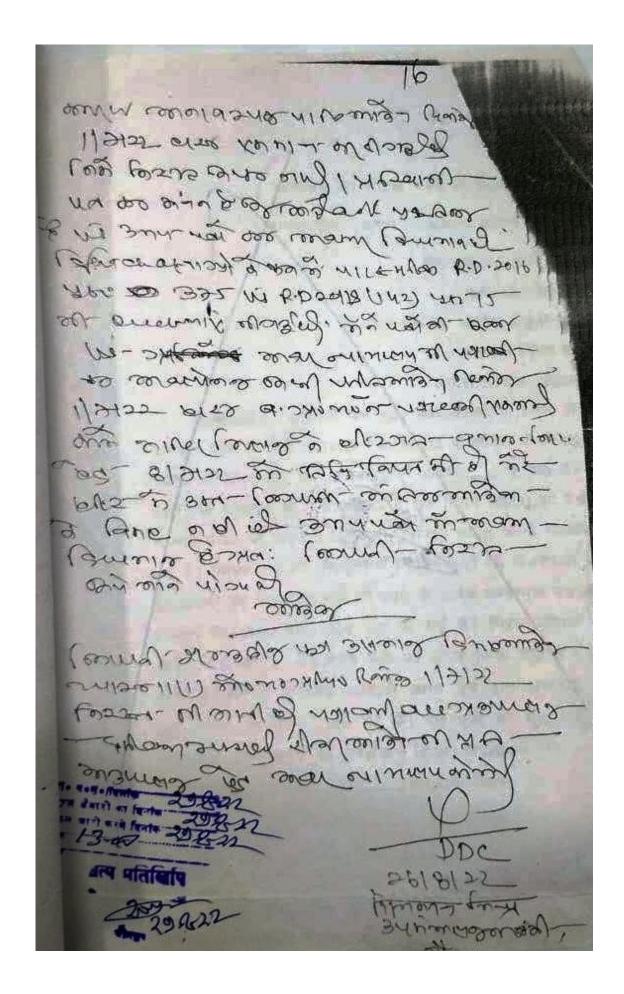
Counsel for Respondent :- C.S.C., Anil Kumar Mishra

## Hon'ble Saurabh Shyam Shamshery, J.

- 1. The Court is amazed that Deputy Director of Consolidation, Jaunpur, in the 21st century, when Bharat is in process of 'Mars Landing', has passed a short impugned order in his own hand writing which is absolutely illegible, when there are other options available such as by using computer or voice typing, however, the Officer has not used it.
- 2. Learned counsels appearing for rival parties even members of bar present in Court, are not able to correctly read out the entire order running into just 25 or 30 lines.
- 3. Therefore, the Deputy Director of Consolidation, Jaunpur, is directed to pass an order which shall be legible either in clear hand writing or by computer typing.
- 4. The aforesaid exercise shall be done within a period of three weeks and a certified copy thereof shall be provided to petitioner thereafter free of cost, which shall be placed before this Court.
- 5. Put up this petition after six months.
- 6. A copy of this order shall be sent to Consolidation Commissioner, Lucknow, Uttar Pradesh as well as to Deputy Director of Consolidation, Jaunpur.
- 7. Registrar (Compliance) to take steps.
- 8. Scanned image of certified copy of impugned order is pasted below:-







Order Date :- 14.7.2023

P. Pandey